

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

A NO. 104 OF 2019 & IA NO. 454 OF 2019

Dated: 10th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Swasti Power Engineering Ltd

....Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Ors.

....Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Ms. Nishtha Kumar
Mr. Vikas Maini
Mr. Somesh Srivastava

Counsel for the Respondent(s) : Mr. Avinash Menon for R-1

Mr. Yashaswi Kant for R-2

Ms. Swapna Seshadri for R-3

ORDER

Learned counsel Mr. Avinash Menon accepts notice on behalf of Respondent No.1.
Learned counsel Ms. Swapna Seshadri accepts notice on behalf of Respondent No.3.

At the request of learned counsel appearing for the Respondent No.1, 2 & 3, one week's time is granted to file the reply to the IA No. 454 of 2019 i.e. on or before 16.04.2019 after duly serving copy on the other side.

Thereafter, the learned counsel appearing for the Appellant is permitted to file the rejoinder to the reply to be filed by the Respondent Nos. 1, 2 & 3 on or before 22.04.2019 after duly serving copy on the other side.

List the matter on **22.04.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member